

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.907/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.11.02.2019/NCLAT/UR/172**

**In the matter of:**

Essar Steel Asia Holdings Ltd. & Ors. .... Appellants

Versus

Satish Kumar Gupta & Ors. .... Respondents

Appearance: Mr. Rajeev Kumar, Advocate for the Appellants.

**14.03.2019**

Learned Counsel Mr. Rajeev Kumar appearing on behalf of the Appellants has moved an application stating that he is representing all appellants in the abovesaid appeal. He further submitted that Hon'ble NCLT, Ahmedabad Bench has already approved the Resolution Plan vide order dated 08.03.2019 in C.A. No.441 of 2018. He then submitted that he does not want to press the abovesaid appeal and, therefore, prays for withdrawal of the appeal.

In view of the above, list the matter before the Hon'ble Bench under the heading for admission on 15.03.2019.

(Peeush Pandey)  
Registrar